



2026:AHC:30697

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5551 of 2026

Chandrajeet Yadav

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kamal Kumar Singh
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent nos.1 to 3, Sri B. K. Tripathi, learned counsel for the respondent no.6 and perused the records.
2. The only prayer made by counsel for the petitioner is to direct the respondent no.2-Additional Commissioner, Judicial (Ist), Varanasi Division, Varanasi to pass appropriate orders in the application for grant of interim relief dated 03.09.2025 filed in Revision No.3717 of 2025, Computer Case No.C202514000003717.
3. It is argued by learned Standing Counsel that respondent no.2 will pass appropriate orders on the aforesaid application expeditiously.
4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid application dated 03.09.2025 strictly in accordance with law most expeditiously and preferably within a period of two weeks after providing opportunity of hearing to the parties concerned but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026
Pramod Tripathi